

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Second Appeal No. 149 of 2010

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Niranjan Kumhar & Ors. **Appellants**
Versus
Madhab Mahato and Ors. **Respondents**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellants : Mr. Anil Kumar, Sr. Advocate
Ms. Chanda Kumari, Advocate.
For the Respondents : Mr. Narendra Kishore, Advocate

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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14/10.09.2021 It has been submitted by Mr. Anil Kumar, learned senior counsel for the appellants that clients have instructed not to appear in this case and they want to engage another advocate.

These appellants are aware regarding the pendency of the present appeal and as such, the matter is adjourned to be listed after four weeks by giving opportunity to the appellants to engage another advocate. If no steps are taken by the next date, the appeal may be dismissed.

(Rajesh Kumar, J.)

Kamlesh/